

19.08.2020

Joined through Video conferencing at 10:20 am.

Present : Ld. APP for the State.

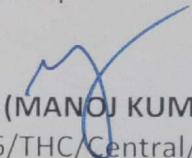
Sh. K.N. Joshi, Ld. Counsel on behalf of applicant has joined through Cisco Webex.

Ld. Counsel electronically filed an application for release of vehicle bearing number DL-4CAV-7371 on superdari.

IO telephonically sought time to file the report.

Let, fresh notice be issued to IO with direction to file report on 20.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.


(MANOJ KUMAR)

MM-06/THC/Central/19.08.2020

19.08.2020

Joined through Video conferencing at 10:25 am.

Present : Ld. APP for the State.

SI Nikhil Malik on behalf of W/ASI Jag Roshni has joined through Cisco Webex. IO electronically moved an application for issuance of production warrant against accused Akash.

SI Nikhil Malik submits that main IO of the case could not join the meeting as she is busy somewhere else.

At request, be put up on 21.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/19.08.2020

19.08.2020

Joined through Video conferencing at 10:35 am.

Present : Ld. APP for the State.

IO/HC Harpal has joined through Cisco Webex.

IO electronically moved an application for declaring the accused Rashid @

Rocky as PO.

IO is directed to physically appear before the Court along-with case file on

21.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar.


(MANOJ KUMAR)

MM-06/THC/Central/19.08.2020

19.08.2020

FIR No. 98/18
PS -Sadar Bazar

18.08.2020

Joined through Video conferencing at 10:45 am.

Present : Ld. APP for the State.

IO/SI Pawan has joined through Cisco Webex.

IO has moved an application electronically for issuance of production warrant against accused Ajay @ Ganja.

IO has mentioned in the application that accused Ajay @ Ganja was declared PO in the present case by Ld. MM Ms. Shefali Barnala Tandon vide order dated 03.11.2018. It is also mentioned in the application that accused has been arrested in FIR No.478/20 u/s. 3/25/59 Arms Act and FIR No.477/20 u/s. 307/41/102/411 IPC PS Pakbada, Muradabad, UP and he is lying in JC in Muradabad Jail.

Perusal of the record reveals that production warrants against accused have already been issued on 25.06.2020 and 17.07.2020, but as per the report of Jail Superintendent, District Muradabad, accused could not be produced before the Court due to Covid-19 pandemic as all the undertrials have been produced through Vedio Conferencing.

Considering the fact that interrogation and arrest of accused is required in the present case and gravity of the alleged offences, let fresh production warrants be issued against accused Ajay @ Ganja for 18.09.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar and to the concerned Jail Superintendent and SHO PS Muradabad. The printout out of the application and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/18.08.2020

19.08.2020

Joined through Video conferencing at 11:30 am.

Present : Ld. APP for the State.

Ms. Vimy Chandra, Ld. Counsel for the applicant/accused Sonu has joined through Cisco Webex.

This is an application under Section 437 Cr. PC for grant of bail of applicant/accused wherein it has been submitted that applicant/accused has been falsely implicated in this case and he is in JC since 13.06.2020. Ld. Counsel argued that no recovery has been effected from applicant/accused and TIP of applicant/accused also not got conducted. She further argued that there is no public witness to the incident. She further argued that applicant/accused was a mere spectator and he was arrested as he has been residing at the same locality of co-accused Rohit @ Hathi. Investigation is complete as charge-sheet as been filed. Therefore, applicant/accused should be granted bail in this matter.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the same shows that weapon used in the offence got recovered from the possession of accused persons.

Heard. Charge-sheet perused.

Perusal of the charge-sheet and reply of IO shows that weapon of offence recovered from the accused persons. Section 397 IPC entails minimum imprisonment of 7 years and triable by Sessions Court. There is specific allegations against applicant/accused. Thus, considering the gravity of the offence and seriousness of the allegations, this court is not inclined to grant bail to the applicant/accused and the present bail application is hereby rejected.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/19.08.2020

19.08.2020

Joined through Video conferencing at 10:30 am.

Present : Ld. APP for the State.

MHC(M) has joined through Cisco Webex.

None for the claimant.

MHC(M) electronically moved an application for disposal of case property.

As per the application, case has already been disposed off.

SHO concerned is directed to find out the lawful / rightful owner of case property and to deliver the case property to him. In case, the rightful / lawful owner is not traceable, case property be deposited to District Nazir for disposal.

Application stands disposed of accordingly.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout out of the application and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/19.08.2020

19.08.2020

Joined through Video conferencing at 10:40 am.

Present : Ld. APP for the State.

IO/ASI Anil has joined through Cisco Webex.

IO electronically filed an application for release of accused Aman in the present case. Complainant also denied to identify the accused. Nothing has been recovered from the possession/at the instance of accused.

Heard.

I have perused the application and the record of investigation done by IO of this case. Perusal of same reveals that there is nothing against the aforesaid accused except the disclosure statement which is itself inadmissible in evidence. Under these circumstances, the application of the IO is allowed. **The aforesaid accused is released from the present matter at this stage subject to furnishing of personal bond in the sum of Rs.5,000/- to the satisfaction of jail superintendent.**

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines and to the concerned Jail Superintendent. The printout out of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/19.08.2020

19.08.2020

Joined through Video conferencing at 11:40 am.

Present : Ld. APP for the State.

Sh. Gaurav Singhal, Ld. Counsel on behalf of accused Sanjay Thakur has joined through Cisco Webex.

At request, be put up for purpose already fixed for 03.11.2020.

One copy of order be uploaded on Delhi District Court website.


(MANOJ KUMAR)

MM-06/THC/Central/19.08.2020